

consumption of DL-2 Aminobutanol ranging between 2.00 Kgs. and 2.37 Kgs. has been permitted against export of 1.00 Kg. of Ethambutol. Such norm of consumption was allowed after due verification of the records of production of different firms. The consumption norms have been gradually brought down by producing firms in 1988 by introduction of new technology and equipment. The present consumption norm as fixed by D.G.T.D. and incorporated in Import-Export Policy 1988-91 prescribes a norm of 2.20 Kgs. of DL-2 Aminobutanol 1 Kg. production of Ethambutol. Therefore, the norms adopted for duty drawback purposes have been realistic.

(c) The amount of foreign exchange spent by various exporters on importing different inputs and the foreign exchange earned for export of this product has not been studied. (Drawback is not dependent on these factors, being only a compensation for the duties of Customs and Central Excise suffered on the inputs used in the product exported).

(d) Does not arise in view of replies to parts (a), (b) and (c) above.

Investigation of the cases of over invoicing for imports of intermediates of Rifampicin and Ethambutol

937. SHRI M. KADHARSHA: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that his Ministry investigated the allegation of over invoicing in respect of imports of intermediates of Rifampicin and Ethambutol;

(b) if so, the details thereof;

(c) whether it is also a fact that his Ministry have taken steps to review all the policies connected with such imports; and

(d) if so, the details thereof and if not, by when such a review will be made?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE

MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) and (b) The Enforcement Directorate have received a complaint regarding over-invoicing of intermediates used in the production of Rifampicin bulk drug from the Ministry of Industries and an enquiry in the matter has been started.

(c) and (d) No review of the policies connected with such imports has been made or is contemplated by the Ministry of Finance.

Minerals and Metals Trading Corporation's assistance to Andhra Pradesh in the production of Minerals

938. SHRI PRABHAKAR RAO KALVALA: Will the Minister of COMMERCE be pleased to state;

(a) whether the Minerals and Metals Trading Corporation of India has any plans to assist the Andhra Pradesh Mining/Mineral Corporation in the production and sale of barytes, granite, bauxite and other minerals;

(b) if so, what are the details thereof;

(c) whether any negotiations are going on with the Andhra Pradesh Government in this regard; and

(d) if so, what is the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) and (b) MMTC has entered into an agreement with Andhra Pradesh mineral Development Corporation (APMDC) to assist them in the sale of barytes. MMTC's assistance has included liquidation of APMDC's stocks of barytes by exporting them, and grant of loans to the tune of Rs. 231 lakhs. MMTC has no plan at present to assist APMDC in sale of other minerals.

(c) No, Sir.

(d) Does not arise.